71

Exemption of ESI coverage to workers of M/s Prototype Development and Training Centre, Balitikuri

1361. SHRI SAMAR MUKHER-JEE: Will the PRIME MINISTER be pleased to state:

- (a) whether requests for grant of exemption from the operation of the provisions of the ESI Act, 1948 in respect of workers of M/s Prototype Development and Training Centre Balitikuri, Howrah (West Bengal) have been received;
- (b) whether it is a fact that the National Small Industries Corporation Limited is extending benefits and treatment facilities to the workers of M/s PDTC, Howrah that are much higher than the Employees State Insurance;
- (c) if so, what are the details thereof; and
- (d) whether Government have conceded to the above request for exemption ?

THE MINISTER OF STATE
IN THE MINISTRY OF LABOUR
AND THE MINISTER OF STATE
IN THE MINISTRY OF WEL
FARE (SHRI RAMJI LAL
SUMAN): (a) Yes, Sir.

(b) to (d) No, Sir. In fact, it has not been found possible to accept the request of the establishment for grant of exemption, as the benefits provided to its employees have been found inferior to benefits available under the ESI Act.

Complaints received from Sanchayani Investors' Association, Rajasthan

1362. SHRI SAMAR MUKH-ERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether complaints have been received from Sanchayani Investors'

Mı

Association, Jhunjhunu, Rajasthan about non-payment of matured deposits to the investors, by M/s. Sanchayani Savings and Investment India Ltd., Calcutta;

- (b) if so, what are the details of the complaints; and
- (c) whether Government have taken steps to help the subscribers to get back their legitimate savings amount from the said investment; if so, what are the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORAR-KA): (a) Yes, Sir.

- (b) The complaints relate to non-repayment of deposits by the company, M/s. Sanchayani Savings and Investment India Ltd. Calcutta alleging non-refund of the deposits.
- (c) Non-Banking Financial Com panies exempted from the are provisions of operation the of Section 58A of the Companies Act 1956 in terms of sub-section thereof. Acceptance of deposits such Financial companies is govern ed by the Non-Banking Financial Companies (Reserve Bank) Direc tions, 1977 and the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1977. As per available information, the Reserve Bank of India officers are making periodical visits to take up complaint matters with the company for settlement of claim cases and its Calcutta office is keeping a close watch on the overall activities of the company in the interest of the de positors.

Inclusion of New Communities as SC/ST

1363. SHRI SAMAR MUKH-ERJEE: Will the PRIME MINISTER be pleased to state:

(a) what are names of Scheduled Castes/Scheduled Tribes communi